

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.No.3 in
WRIT PETITION (CIVIL) NO(s). 197 OF 2011

VIVEK DUDEJA & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)
(With appln(s) for clarification/modification of Court's Order)

Date: 30/06/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM
HON'BLE MR. JUSTICE A.K. PATNAIK
(VACATION BENCH)

For Applicant Mr. P.S. Narasimha, Sr. Adv.
Mr. P.V. Dinesh, Adv.
Mr. T.P. Sindhu, Adv.
Mr. P.V. Vinod, Adv.
Mr. Cherrie Alexander, Adv.

For Petitioner(s) Mr. Vikas Mehta, Adv.

For Respondent(s) Mr. Amarender Saran, Sr. Adv.
For M.C.I. Mr. Amit Kumar, Adv.
Mr. Ashish Kumar, Adv.
Mr. Jawahar Narang, Adv.

Mr. Dushyant A. Dave, Sr. Adv.
Mr. S.Udaya Kumar Sagar, Adv.
Ms. Bina Madhavan, Adv.
Ms. Venita, Adv.
M/s. Lawyers Knit & Co.

Sri S. Gopakumaran Nair, Sr. Adv.
Sri T.G.N.Nair, Adv.

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For U.O.I. Mr. Ashok Bhan, Sr. Adv.
Mrs. Rekha Pandey, Adv.
Mr. D.S. Mahra, Adv.

State of Maharashtra Mr. Dushyant Parashar, Adv.
Ms. Asha Gopalan Nair, Adv.

State of U.P. Mr. Shail K. Dwivedi, AAG
Mr. Mukesh Verma, Adv.
Mr. Niranjana Singh, Adv.

State of W.B. Mr. Tara Chandra Sharma, Adv.

Ms. Anitha Shenoy, Adv.

M/S Corporate Law Group, Adv. (NP)

UPON hearing counsel the Court made the following
O R D E R

Heard learned senior counsel for the applicant
as well as second respondent Medical Council of India.
I.A. is disposed of accordingly.

[Madhu Bala] [Savita Sainani]
Sr.PA Court Master
(Signed order is placed on the file)
IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

INTERLOCUTORY APPLICATION NO. 3 OF 2011
IN
WRIT PETITION (CIVIL)NO. 197 OF 2011

VIVEK DUDEJA AND OTHERS

...PETITIONERS

VERSUS

UNION OF INDIA & ORS.

...RESPONDENTS

O R D E R

The State of Kerala has filed the present application seeking permission to fill up the Post Graduate Medical and Dental Seats, which have been surrendered, fallen vacant and fresh seats of the State quota available in the Self Financing Medical Colleges viz 66 PG Degree Seats and 8 P.G. Diploma seats, with the surrendered seats of All India quota seats, by granting extension of time for conducting counselling in order to complete the admission process for the academic year 2011-2012 by 30th June, 2011, following inter se merit of all State Quota seats.

Heard learned senior counsel for the applicant as well as second respondent Medical Council of India.

Though on behalf of certain private medical colleges as well as the students certain grievances were putforth, we are not going into the merits of their claim in this application. Considering the earlier orders of this Court and the Regulations of MCI and the details furnished in support of the above application, we extend the time by 1st July, 2011.

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It is brought to our notice that some writ petitions were filed before the High Court and are pending as on date. In view of the same, the present order of us extending the time is without prejudice to the stand of the the respective parties in those writ petitions.

It is also clarified that in respect of the above selection, the Medical Council of India is free to take appropriate action in accordance with their Regulations applicable.

Interlocutory application is disposed of accordingly.

.....J.
[P. SATHASIVAM]

NEW DELHI
30TH JUNE, 2011

.....J.
[A.K. PATNAIK]